12.41 hrs.

KHADI AND OTHER HANDLOOM INDUSTRIES DEVELOPMENT (ADDITIONAL EXCISE DUTY ON CLOTH) AMENDMENT BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : I beg to move for leave to introduce a Bill further to amend the Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953.

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, मैं इस विधेयक का विरोध करता हूँ। आप संविधान की धारा 117 देंखे। उसमें यह है :

"A Bill or amendment making provision for any of the matters specified in sub-clauses (a) to (f) of clause (1) of article 110 shall not be introduced or moved except on the recommendation of the President..."

अब आप 110 (ए) को देखें। उसमें लिखा हुआ है :

"For the purposes of this Chapter, a Bill shall be deemed to be a Money Bill if it contains only provisions dealing with all or any of the following matters, namely—

(a) The imposition, abolition, remission, alteration or regulation of any tax ;"

इस विधेयक के द्वारा ये 1953 के एक्ट में परिवर्तन कर रहे हैं। इनको शक पैदा हुआ कि गारमेंट एक्साइज़ ड्यूटी से एग्जैम्प्ट होते हैं या नहीं। अब ये साफ कर रहे हैं कि कोई भी एडीशनल एक्साइज़ ड्यूटी इन पर नहीं लगेगी।

दूसरे इनको शक हुआ कि खादी गुड्ज़ सेंट्रल एक्साइजिज़ एण्ड साल्ट एक्ट 1944 के मुताबिक होली एग्जैम्प्ट नहीं है। उसको भी साफ करके ये एग्जैम्प्ट कर रहे हैं। चूंकि ये फेरबदल कर रहे हैं इस वास्ते 110 (ए) के अन्तर्गत यह आ जाता है और इसके लिए प्रेजीडेण्ट की रिकोमेंडेशन का होना बहुत जरूरी है।

इस विधेयक के ज़रिए खादी और हैंडलूम गुड्ज़ के निर्यात की भी कोशिश की जा रही है। यह टिंकरिंग विद दी प्राबलैम है। वास्तव में खादी और हैंडलूम का निर्यात और इस उद्योग की तरक्की तब तक नहीं होगी जब तक इसकी ओर समुचित ध्यान नहीं दिया जायगा, इसका विकास नहीं किया जाएगा, इसको प्रोत्साहित नहीं किया जाएगा। इस पर सरकार ध्यान नहीं दे रही है। नतीजा यह हो रहा है कि यह उद्योग एक तरह से दम तोड़ रहा है। हमको आजादी खादी की बदौलत ही मिली है। लेकिन आज यह उद्योग दम तोड़ रहा है। सरकार का ध्यान इस तरफ नहीं है।

इन दोनों ही कारणों से मैं इस विधेयक का विरोध करता हूँ।

SHRI SRINIBAS MISRA (Cuttack) *rose*—

MR. SPEAKER : You did not inform me that you wanted to speak about it. He had informed me about it.

SHRI SRINIBAS MISRA ; I am raising a point of order. Please look at rule 65 (2) which reads :

"If the Bill is a Bill which under the Constitution cannot be introduced without the previous sanction or recommendation of the President, the Member shall annex to the notice such sanction or recommendation couveyed through a Minister, and the notice shall not be

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 19.8.70.

valid until this requirement is complied with."

MR. SPEAKER : The recommendation of the President has been received under article 117 (1) for the introduction of the Bill and published in Bulletin No. 2, dated 11th August, Paragraph 1806.

SHRI SRINIBAS MISRA : You have not heard me fully. This requires two recommendations, one under article 117 (1) and another under article 117 (3).

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : That comes later.

SHRI SRINIBAS MISRA : No, not at all. That recommendation is under article 117 (1). What about the recommendation under article 117 (3) ?

MR SPEAKER : Are you opposing it or what ?

SHRI SRINIBAS MISRA : No, not on merits.

SHRI SEZHIYAN (Kumbakonam) : He is pointing out an irregularity.

SHRI SRINIBAS MISRA : Article 117 (3) reads :

"A Bill which, if enacted and brought into operation, would involve expenditure from the Consolidated Fund of India shall not be passed by either House of Parliament unless the President has recommended to that House the consideration of the Bill."

Side by side, please look at rule 69.

Perhaps you have gone through the Bill. Let me give a summary. In 1957 it was provided that no duty would be levied on whatever was exported. Under that Bill some other duties were levied. This Bill wants to exempt, with retrospective effect from 1957, certain articles. Will it not involve expenditure from the Consolidated Fund of India, if the exemptions are calculated from 1957 ? All the duties which were collected have to be refunded. Rule 69 says that a Bill involving expenditure shall be accompanied by a financial memorandum which shall invite particular attention to the clause involved ; that must be printed in bold type. I do not know whether you have exempted this Minister from printing it in bold letters. That is not a matter for me. But without a financial memorandum or a statement that it will not involve expenditure, this Bill cannot be introduced. Your ruling is expected under rule 69. There is no publication of such finacial memorandum, subsequently or in Bullettin part II.

MR. SPEAKER : Has the Minister to say something about this ?

SHRI RAM SEWAK : I want to say only that this Bill was before the House on a previous occasion and it was withdrawn in December, 1969 with the permission of the House. Now I want to introduce it in a comprehensive form. The sanction of the President has already been obtained and communicated to you. So, I do not find any deficiency and I request you to allow its introduction.

SHRI SHRI CHAND GOYAL (Chandigarh) : The hon. Minister admits that the Bill was withdrawn. When it was withdrawn, it did not exist before the Lok Sabha. When he is inroducing it afresh, a financial memorandum is a prerequisite and without it the introduction of the Bill will be an irregularity. Unless that irregularity in the Bill is removed, I think he cannot introduce it and if we allowed it we shall be doing something wrong.

SHRI RAM SEWAK : I shall explain the position tomorrow then.

MR. SPEAKER : I asked him whether he wanted to say something to meet the objection raised by him. So for as I am concerned, I have the Bill before me.

SHRI RAM SEWAK : I have explained the position and I request you to give a ruling.

MR. SPEAKER : So far as the President's sanction is concerned it is already there it does not involve any expenditure and there is no need of any financial memorandum. So, the question is :

> "That leave be granted to introduce a Bill further to amend the Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953."

The motion was adopted.

MR. SPEAKER : They should always be mindful about Mr. Srinibas Misra and Shri S. C. Jha and must always come prepared on two points—sanction of the President and financial memorandum, because normally their objections are around these points. They are the permanent watchdogs of this House......(*Interruptions.*) It is a compliment ; they are alert about the formalities. The Ministers must come prepared on these two points.

SHRI RAM SEWAK : I introduce* the Bill.

12.50 hrs.

MOTIONS *RE* : REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES ; AND COMMITTEE ON UNTOUCHABILITY—*contd.*

MR. SPEAKER : Shri Abdul Ghani Dar was on his legs.

श्री अब्दुल गनी डार (गुड़गाँव) : स्पीकर साहब, मैं अर्ज कर रहा था कि हालांकि यह सरकार हमेशा कहती है कि हरिजन भाइयों के हुकूक की पूरी पूरी हिफाजत की जायेगी । लेकिन जब मेरी निगाह पड़ती है प्राइम मिनिस्टर के सैक्रेटेरियट पर, दूसरे मिनिस्टरों के दफ्तरों पर, एम्बैसेडर्ज और गवर्नमेंट की दूसरी की पोस्ट्स पर, तो मुझे वहाँ एक परसेन्ट भी हरिजन दिखाई नहीं देते हैं ।

पिछले दिनों बैंकों के नेशनलाइजेशन के बारे में प्राइम मिनिस्टर साहिबा ने कहा कि हम ने बैंकों को इसलिए अपने हाथ में लिया है कि हम गरीब और निर्बल लोगों की मदद करें, जिनको कोई अधिकार या सहूलियत नहीं मिले हुए हैं । लेकिन जहाँ तक मैंने स्टडी किया है, इन बैंकों से अब तक जो कर्जे दिये गए हैं, उन में से हरिजनों को दस परसेंट भी नहीं मिला है ।

सरकार की तरफ से कई किस्म के लाइसेंस, परमिट और रूट परमिट वगैरह दिये जाते हैं । उसके लिए रुपया लगाने की जरूरत होती है । लेकिन हरिजनों के पास रुपया नहीं है । सब जानते हैं कि हरिजनों की इक्तसादी हालत खराब है और हजारों साल से उनके जेहन में यह बात भरी गई है कि वे दूसरों के बराबर नहीं हैं । अगर इन नेशनलाइज्ड बैंकों की तरफ से हरिजन भाइयों को नये काम शुरू करने के लिए कर्जे दिये जाते, तो हम समझ सकते कि गवर्नमेंट वाकई हरिजनों की मदद करना चाहती है । लेकिन जैसा कि मैंने अभी कहा है, ऐसा नहीं किया गया है ।

दिल्ली में अभी जो इन्सानी बिरादरी नाम की जमात बनाई गई है, उसमें किसी हरिजन को नहीं बुलाया गया और न ही किसी हरिजन को उसकी एक्सीक्यूटिव में लिया गया, जैसे कि हरिजन इन्सान ही नहीं हैं । जो गांधी जी के सबसे बड़े फालोअर और सर्वोदयवाद के हामी कहलाते हैं, वह श्री जयप्रकाश नारायण इस इन्सानी बिरादरी को शुरू करने वालों में

---

*Introduced with the recommendation of the President.